

CENTRAL ADMINISTRATIVE TRIBUNAL  
JODHPUR BENCH, JODHPUR

O.A. No. 487/2013

Jodhpur this the 16<sup>th</sup> October, 2015

CORAM

**Hon'ble Mr. Justice Harun-Ul-Rashid, Judl. Member**  
**Hon'ble Ms Meenakshi Hooja, Admv. Member**

Ghanshyam Das S/o Late Shri Goverdhan Das Vaishnav aged 34 years, R/o Teli Pada Durg, Chittorgarh (Rajasthan).

At present, C/o Shambu Nath Vaishnav, 42/43 Som Nath Colony, Madhuban Seti, Chittorgarh (Rajasthan) (Presently applicant is not in service).

.....Applicant

(By advocate : Mr Darshan Jain proxy counsel for Mr Vinay Jain)

Versus

1. Union of India through Director General, Ministry of Archaeological Survey of India, Ministry of Culture, Govt. of India, Janpath, New Delhi.
2. Archaeological Survey of India through Superintendent Archeologist, Jaipur Circle, 70/133-140, Patel Marg, Mansarovar, Jaipur (Rajasthan).
3. Archaeological Survey of India through Manager, Fort Chittorgarh (Rajasthan).

(By Advocate : Mr K.S. Yadav)

.....Respondents

ORDER (Oral)

Per Justice Mr Harun-Ul-Rashid

Heard. The only relief sought for in the present Original Application is to consider the candidature of the applicant on suitable post on

compassionate ground and this prayer is itself not appropriate for seeking appointment on compassionate ground.

2. The material on record show that the applicant submitted application dated 09.11.2004 for compassionate appointment after death of his mother on 23.12.1994. The application was examined by the competent authority and vide Annex. R/1 dated 05.04.2006, the same was rejected. Second page of Annex. R/1 is the Office Memorandum dated 05.05.2006 issued by the respondents which shows that the claim of the applicant for compassionate appointment was rejected and the same was communicated to the applicant also. After a period of about 09 years the applicant has filed the present application seeking consideration of his candidature.

3. We find that Original Application filed by the applicant is belated and there is deliberate inaction and willful latches on the part of the applicant in prosecuting the matter, therefore, we are not inclined to extend any relief to the applicant in such circumstances. Thus, OA is devoid of any merit and hence dismissed.

  
[Meenakshi Hooja]  
Administrative Member

ss/

  
[Justice Harun-Ul-Rashid]  
Judicial Member